

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-278(PB)/2017**

**IN THE MATTER OF:**

M/s. MS Shoes East Ltd.

(Tomorrowland Technologies Exports Ltd.)

.... Applicant/Petitioner

Vs.

Union of India

.... Respondent

**Order under Section 31 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 06.03.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Sh. S.K. Mohapatra,**

**Hon'ble Member (T)**

For the Petitioner/Applicant : Mr. Ajay K. Jain, Mr. Atanu Mukherjee,  
Mr. Yash Karan Jain, Advocates

For the Respondent : Mr. Sanjib K. Mohanty, Sr. Central Govt.  
Counsel for Union of India & ROC, Delhi-  
For R-1  
Mr. Rajiv R. Raj, Adv. for R-2

**ORDER**

On the request made on behalf of the Counsel for the Respondent, hearing is deferred to 13<sup>th</sup> March, 2018.

Sd/-

(M.M.KUMAR)  
PRESIDENT

Sd/-

(S.K. MOHAPATRA)  
MEMBER(TECHNICAL)